

Received by E-mail on dt. 12/1/2016

Seen. Supdt (P) to attend, and circulate to all courts.

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Through E-mail Only.
No. :- Spl./Comp./756 /2015

Date :- 5th December 2015

PBJ
12-1-16

From :

N. V. Nhavkar,
Central Project Coordinator, e-Courts Project,
High Court, Appellate Side,
Bombay - 400 032.

Seen

R
PBJ
12-1-16

To,

All the Principal District & Sessions Judges,
and other Principal Judicial Officers.

Received on 12/1/16
District Court, Bhandara
Inword No. 884
Dated. 12/1/16

Subject :- Regarding Publication of Notice

Public Notice regarding destruction of Case files of Supreme Court Civil Appeals of upto 1955 and from 1994 to 1996 on District Court Website.

Sir/Madam,

With reference to the subject noted, I am to state that as directed by the Hon'ble Supreme Court of India, New Delhi, you are requested to put up the Public Notice regarding Case records of Civil Appeals for the years upto 1995 and for the years 1994 to 1996, (copy enclosed) on the Drupal Based Websites of the District Courts and also on the Notice Board of the District and Taluka Courts immediately for the information of the litigants and advocates.

You are, therefore, requested to take the necessary steps and report compliance immediately.

Yours faithfully,

Central Project Co-ordinator,
e-Courts Project

Encl. :- As above.

V. S. R. Avadhani

*Secretary General
Supreme Court of India*



011-23384661 (O)
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sitharam.avadhani@gmail.com

F. No. 1/RR(Scanning)/2014/SCI

Dated : November 26, 2015

Dear Shri Patil,

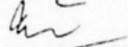
As directed, I hereby request you to put up the Public Notice, dated 24th November, 2015, enclosed herewith, on the websites of the High Court and also of the District Courts. The said Public Notice relates to the case records of Civil Appeals for the years upto 1955 and for the years 1994 to 1996, which have been converted into digitized/electronic form & preserved, and as directed by Hon'ble the Chief Justice of India, are to be destroyed. As per the said Public Notice litigants/Advocates, who have filed any original documents in the decided Civil Appeals for the years upto 1955 and for the years 1994 to 1996 and are interested for return of the documents, can apply by filing an application under Rule 7, Order VIII, Supreme Court Rules, 2013 for return of such original document, within the period of three weeks from the date of issue of this Notice. If no such application is received, the record of the case shall be liable to be destroyed and no claim whatsoever in respect thereof shall be entertained thereafter.

In view of the above, to give maximum publicity, you are requested to kindly put up the said Public Notice on the websites of the High Court and also of the District Courts under your High Court at the earliest.

With regards,

Yours sincerely,

Encl. : As above.


(V.S.R. Avadhani)

Shri Mangesh S. Patil,
Registrar General,
Bombay High Court,
Mumbai -400 032
Maharashtra.

